

(Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition, New Delhi, Bombay, Madras, Calcutta, Srinagar, Ahmedabad, Bangalore, Goa, Hyderabad, Bhopal, Bhubaneswar and Lucknow and Food Craft Institutes, Aligarh, Delhi, Guwahati, Gwalior, Patna, Shimla, Tiruchirapalli and Visakhapatnam for the year 1986-87 [Placed in Library. See No. LT-5546-5566/88]

**Notification under Essential Commodities Act 1955, Annual Report of and Review on the Working of National Oilseeds and Vegetable Oils Development Board, New Delhi for 1986-87**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHAYAM LAL YADAV): I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 986(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1987 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States/ Union Territories/Commodity Boards during the period from 1st October, 1987 to 31st March, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5566/88]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board,

New Delhi for the year 1986-87 along with Audited Accounts under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board, New Delhi for the year 1986-87. [Placed in Library. See No. LT-5567/88]

12.09 hrs.

**ELECTION TO COMMITTEE**

[Translation]

**Indian Council of Agricultural Research**

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL): Mr. Speaker, Sir, I beg to move:—

“That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules.”

[English]

MR. SPEAKER: The question is:

“That in pursuance of Rule 4 (vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in

such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

*The motion was adopted.*

12.9½ hrs.

#### BUSINESS ADVISORY COMMITTEE

[English]

#### Forty-ninth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT) : I beg to present the Forty-ninth Report of Business Advisory Committee.

12.10 hrs.

#### MATTERS UNDER RULE 377

[English]

#### (I) Need to provide financial assistance to Orissa for organising cultural activities

SHRIMATI JAYANTI PATNAIK (Cuttack): Every district in the state of Orissa has some speciality in the field of performing arts. The State Government is organising annual dance festival in each district headquarters, but the provision of adequate financial assistance to the relevant institutions and group of artistes has not become possible due to constraint of resources. The State has suffered a huge loss during 1987 due to an unprecedented drought and is not in a position to give assistance to such artistes. So it should be the main endeavour of the Central Government to provide adequate central assistance to promote art and culture of the State of Orissa.

As such, I demand that the Government of India should provide adequate financial assistance to the state of Orissa to orga-

nise Chhau Dance Festival and other cultural activities in the State.

[Translation]

#### (II) Demand for loans at subsidised rates to farmers of Rajasthan for installing tubewells

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir, I beg to raise a matter under rule 377 in the House.

Due to shortage of water in Pong Dam, water in the branches of Indira Canal is available for 3 days only in 32 days. Only drinking water is being made available from these canals. The farmers of this area are very much distressed over this problem and they are experiencing difficulties in sowing green fodder. The Government should, therefore, make arrangements to run the canals at least throughout the week so that the farmers could sow fodder for their cattle.

The farmers are sinking thousands of tubewells in the first stage area of the Indira Canal and these tubewells are working well in the entire belt. I, therefore, demand from the Government to grant loans to the farmers at subsidised rates for installing tubewells so that small farmers also could sink tubewells in their land. Besides, People belonging to areas under Gang Canal, Bhakara Dam and Indira Canal may be provided electricity connections on priority basis.

#### (III) Need to transmit Malayalam programmes from all T.V. stations in Kerala

\*SHRI V.S. VIJAYARAGHAVAN (Palghat): There is a long standing demand from Kerala that facilities for transmission of Malayalam programmes from Trivandrum T.V. centre should be provided from all T.V. stations in Kerala. But so far, no steps have been taken in this regard.

\*The speech was originally delivered in Malayalam